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No. K.13019/1/2012-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 18th July, 2012.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 217 of the Constitution of India, the President is pleased to appoint Shri Justice Bhaskar Bhattacharya, Judge of the Gujarat High Court, to be the Chief Justice of the Gujarat High Court with effect from the date he assumes charge of his office.

S. Shrivastava

(SNEHLATA SHRIVASTAVA)
Joint Secretary to the Government of India
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*For uploading:
Shri Palnair M*

The Manager,
Government of India Press,
FARIDABAD

No. K.13019/1/2012-US.I

Dated 18.07.2012

Copy to:-

1. Shri Justice Bhaskar Bhattacharya, Acting Chief Justice, Gujarat High Court, Sola, Ahmedabad.
2. The Secretary to the Governor, Gujarat, Gandhinagar.
3. The Secretary to the Chief Minister, Gujarat, Gandhinagar.
4. The Secretary to the Chief Justice, Gujarat High Court, Sola, Ahmedabad.
5. The Chief Secretary, Government of Gujarat, Gandhinagar.
6. The Registrar General, Gujarat High Court, Sola, Ahmedabad.
7. The Accountant General, Gujarat, Gandhinagar.
8. President's Secretariat, (CA.II Section), New Delhi.
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Additional Registrar (Conf.); O/o Chief Justice of India, 5 Krishna Menon Marg, New Delhi.
11. PS to ML&J/Secretary(Justice)/JS(J-1)/JS(J-II)/JS(MD)/DIR.(A)/DS(J)/US.II Justice Section/Assistant (Desk Side).



(K.C. Thang)

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